

## LIGNITE ORES (MINING)

\*440. Shri Balakrishnan: Will the Minister of Production be pleased to state:

(a) whether the mining scheme of lignite ores is in operation in the South Arcot district of Madras State;

(b) whether the mining scheme is in the experimental stage; and

(c) whether the Central Government have given financial aid to the Madras Government for the scheme?

The Minister of Production (Shri K. C. Reddy): (a) and (b). The State Government have decided to undertake a Pilot scheme to examine whether the deposits could be worked or not.

(c) Yes, in the shape of a loan of heavy excavating machinery for working the scheme.

## DISPLACED PERSONS FROM EAST PAKISTAN

\*441. Shri Merghad Saha: (a) Will the Minister of Rehabilitation be pleased to state the total number of displaced persons who have arrived in West Bengal from East Pakistan during the months of August, September and October, 1952 and what arrangements have been made by Government for their maintenance and rehabilitation?

(b) What are the camps to which they are being sent?

(c) Have any arrangements been made for enumerating the number of displaced persons belonging to separate professional groups and to provide them with work in accordance therewith?

(d) Have any of the displaced persons arriving this month been sent out of Bengal, and if so, what are the States and places to which they have been sent?

The Deputy Minister of Rehabilitation (Shri J. K. Khonsde): (a) (i) 1,86,226 persons.

(ii) Destitute displaced persons are first taken to camps where doles for maintenance are paid. Later, they are dispersed to rehabilitation or work sites as the case may be, and provided with work against wages instead of doles. Displaced persons who remain outside camps are also given rehabilitation facilities according to various schemes.

(b) A statement giving the location of the camps is laid on the Table of the House. [See Appendix II, annexure No. 52].

(c) Yes, in so far as displaced persons in camps are concerned.

(d) Yes, Charbatia in Orissa and Ghazidah in Bihar.

## COCONUT OIL

\*442. Shri K. C. Sodhia: (a) Will the Minister of Commerce and Industry be pleased to state the quantity of coconut oil imported into India during 1950-51 and 1951-52?

(b) When was the import duty on coconut oil reduced last?

(c) What was the rate of reduction?

(d) What was the total loss caused to exchequer due to this reduction?

The Minister of Commerce (Shri Karmarkar): (a) The quantities imported were:—

1950-51 .....	43,75,271	gallons.
1951-52 .....	69,93,766	"

(b) 24th November, 1951.

(c) The standard rate of duty was reduced from 35 per cent. *ad valorem* to 31½ per cent. *ad valorem* and preferential rate from 25 per cent. *ad valorem* to 21 per cent. *ad valorem*. Further, the additional import under the Finance Act, 1951, at the rate of 25 per cent. of the normal import duty was also withdrawn.

(d) There has been no loss in revenue so far. On the contrary, the revenue has gone up as a result of increased imports.

## KHADI AND HAND-SPUN YARN

\*443. Shri Basappa: Will the Minister of Commerce and Industry be pleased to state:

(a) whether it has come to the notice of Government that Khadi goods worth several lakhs and hand-spun yarn worth Rs. 20 lakhs were lying unsold recently in Madras State;

(b) whether it is a fact that about 60,000 spinners engaged in Khadi production under the aegis of the Madras Government are now without employment; and

(c) if so, what action has been taken by Government in these matters?

The Minister of Commerce (Shri Karmarkar): (a) and (b). Government are aware that there are some accumulations of Khadi stocks in the

country and that there is consequently some depression in the industry. Specific information in regard to the position in Madras has been called for and will be placed on the Table of the House when received.

(c) Government have finalized a proposal for the setting up of a Khadi and Village Industries Board which will when constituted deal with the present situation and suggest ways and means for effecting improvement, particularly in the marketing and sale of Khadi.

#### ANTI-MERGER PARTISANS OF PONDICHERY

\*445. Shri S. V. Ramaswamy: Will the Prime Minister be pleased to state:

(a) whether the anti-merger partisans of Pondicherry entered into Indian territory and committed acts of goondaism;

(b) how many were killed or wounded and what is the extent of damage to property;

(c) whether any representations have been made to the French authorities regarding the prevalence of utter lawlessness in Pondicherry; and

(d) whether any protests have been made to them regarding the violation of Indian territory?

The Deputy Minister of External Affairs (Shri Anil K. Chanda): (a) Yes, Sir.

(b) A list of the border incidents from 1st July 1952 to 31st October 1952, is placed on the Table of the House. [See Appendix II, annexure No. 53].

It will be seen that no one was killed in these incidents. Exact information regarding the number of persons wounded and the extent of damage to property is not available.

(c) and (d). The Indian Consul General at Pondicherry has, in each case of goondaism and violence, protested to the local authorities. The Government of India also have, during the last two months, sent notes to the French Government protesting against the prevalence of lawlessness in the French Settlements and the violation of Indian territory by the French authorities and the goondas. In view of the continuance of lawlessness in these French territories in India, the Government of India have informed the French Government that there is no possibility of a fair plebiscite there and therefore discussions should take

place between the Government of India and the French Government on the basis of the merger of these territories with the Union of India. No answer has thus far been received from the French Government to this communication.

#### COARSE AND MEDIUM CLOTH

\*446. Shri Pataskar: Will the Minister of Commerce and Industry be pleased to state:

(a) whether there is greater scope for coarse and medium cloth than for fine and superfine cloth for export to foreign countries;

(b) whether there is also greater scope for such cloth for internal consumption;

(c) whether for manufacture of fine and superfine cloth a large quantity of foreign cotton has to be imported;

(d) whether a large quantity of short staple cotton useful for manufacture of coarse and medium cloth is exported to foreign countries including Japan; and

(e) whether any steps are being taken by Government to see that medium and coarse cloth is manufactured by Indian Mills out of Indian cotton on a larger scale?

The Minister of Commerce and Industry (Shri T. T. Krishnamachari): (a) Yes.

(b) Yes.

(c) Only such quantity of foreign cotton is imported as is required by the cotton textile mills in addition to the indigenous cotton available.

(d) No.

(e) All Indian Cotton that can be utilized for the manufacture of coarse and medium cloth is being allotted to the mills.

#### PAKISTAN'S BAN ON INDIAN FILMS

\*447. Pandit Algu Rai Shastri: (a) Will the Minister of Commerce and Industry be pleased to state the reasons for the ban on Indian films imposed by the Pakistan Government?

(b) What was the income that accrued to India and Pakistan from each other on account of this trade?

The Minister of Commerce (Shri Karmarkar): (a) No ban has been imposed by the Pakistan Government on the import of Indian films.